CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 89919 of 2014

(Arising out of Order-in-Original No. 36-37/AC/COMMR/TH-II/ST/2014 dated 11.09.2014 passed by the Commissioner of Central Excise & Service Tax, Thane-II)

M/s Kalpataru Properties (Thane) Pvt. Ltd. .... Appellant
92, Kalpataru Synergy, Opp. Grand Hyatt, Santacruz,
Mumbai- 400055

Versus

Commissioner of Central Excise, Thane-II .... Respondent
4th Floor, Navprabhat Chambers, Ranade Road,
Dadar (W), Mumbai - 400028

WITH

Service Tax Appeal No. 89920 of 2014

(Arising out of Order-in-Original No. 36-37/AC/COMMR/TH-II/ST/2014 dated 11.09.2014 passed by the Commissioner of Central Excise & Service Tax, Thane-II)

M/s Kalpataru Properties (Thane) Pvt. Ltd. .... Appellant
92, Kalpataru Synergy, Opp. Grand Hyatt, Santacruz,
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Commissioner of Central Excise, Thane-II .... Respondent
4th Floor, Navprabhat Chambers, Ranade Road,
Dadar (W), Mumbai - 400028

Appearance:

Shri R.K. Tomar, Advocate (Proxy) for the Appellant

Shri Dilip Shinde, AC, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.S. GARG, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER NO. A/ 85488-85489/2020

Date of Hearing: 06.03.2020

Date of Decision: 06.03.2020

Per: As per Bench

Learned Advocate (Proxy) for the appellant submits that the appellants had approached the Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and discharge certificates in Form No. SVLDRS-4 were issued to them, which are placed on record. Accordingly, the appellants intend to withdraw the appeals.

2. Learned AR for the Revenue has no objection.

3. Consequently, the appeals are dismissed being withdrawn.

(Dictated and pronounced in open court)

(S.S. Garg)
Member (Judicial)

(Raju)
Member (Technical)

Sinha